

Central Administrative Tribunal
Principal Bench

O.A. No. 755/96

New Delhi, this the 26th day of Sept., 1996

Hon'ble Mr. Justice Chettur Sankaran Nair, Chairman
Hon'ble Mr. R.K. Ahooja, Member (A)

1. Smt. Usha Grover
w/o Sh. Kamal Grover,
r/o 1/9167, Lane No.4,
West Rohtash Nagar,
Shahdara - 32.
2. Smt. Asha Handoo,
w/o Sh. R.K. Handoo,
r/o 110/6, Pushpa Vihar,
Sector-I, Saket,
New Delhi- 17.
3. Smt. Rajola Kashyap,
w/o Shri Mahesh Kashyap,
r/o 267, Sector-I, Type-III,
Sadiq Nagar,
New Delhi- 49.
4. Smt. Anita Vashishta,
w/o Shri Dharam Dutt,
r/o 17/895, Lodhi Colony,
New Delhi - 3.
5. Shri S.P. Kandpal,
s/o Shri K.R. Kandpal,
r/o B-126, Moti Bagh-I,
New Delhi- 21.
6. Smt. Shashi Verma,
w/o Shri Surendra Verma,
r/o W.E.A./0961,
Street No.4, Sant Nagar,
Karol Bagh, New Delhi.
7. Smt. Bharti Misra,
w/o Shri T.G. Misra,
r/o C-3/321, Janakpuri,
New Delhi- 58.
(By Mrs. Meera Chhibber, Advocate)

...Applicants

-Versus-

Union of India through
its Director,
Central Translation Bureau,
Department of Official Language,
Ministry of Home Affairs,
Parivarayan Bhawan,
C.G.O. Complex, Lodhi Road,
New Delhi - 3.
(By Sh. J. Banerjee for Sh. Madhav
Panikar, Advocate).

..Respondent

The application having been heard on 26.9.1996
the Tribunal on the same day delivered the following:

ORDER

Chettur Sankaran Nair, J/Chairman -

Applicants who are Senior Translators in the Central Translation Bureau seek promotion as Translation Officers on a regular basis. 75% of the posts are to be filled by promotion (failing which there are other methods) and 25% by direct recruitment. Applicants claim appointment in the 75% quota. According to them no departmental promotion committee has met since 1992 and those who come in the direct recruitment quota still a march over them for no fault of theirs.

Learned standing counsel appearing for respondents submits that the case of those like applicants could not be considered as there was delay in finalising the seniority list due to litigation and other reasons. He further submits that seniority list has now been finalised and that the case of the applicants will be considered for promotion as on the date on which they acquired eligibility and when vacancies were available. We record the submission. Applicants seek a further declaration that in the absence of scheduled caste and scheduled tribe candidates, the post should be filled up from the general candidates. We do not think it necessary to advise the department on questions of law which are well settled by pronouncement of court. If applicants have any other grievance they may seek redressal at departmental level.

Recording the submission made by respondents' counsel and directing respondents to hold a departmental

promotion committee within three months from today,
we dispose of the O.A. No costs.

Dated, the 26th day of Sept., 1996.

R.K. Ahoja
(R.K. Ahoja)
Member (A)

Sankaran Nair
(Chettur Sankaran Nair, J.)
Chairman

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